

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-206/2013/9326/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Suchandra Bhattacharjee,
District & Sessions Judge,
Karimganj.

Dated Guwahati, the 3rd November, 2022.

Sub:- **Earned leave.**

Ref:- Your letter No. JKD/2022/5008 dated 02.11.2022

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 4 days from 04.11.2022 to 07.11.2022 along with station leave permission, with the official vehicle, at own cost, from the morning of 04.11.2022 till the morning of 09.11.2022 (suffixing 08.11.2022)**, subject to submission of your duly filled in leave application in prescribed format with leave admissibility report from the office of the Principal Accountant General (A&E), Assam. Further, you have been asked to hand over charge of your Court and office to the Addl. District & Sessions Judge, F.T.C., Karimganj and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

sdr

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-206/2013/9327-9328/A, dated 3.11.2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. ✓ The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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